

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/0010/2021

HYDERABAD, this the 5th day of January, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



1. P. Ganapathi Raju, Group. C
S/o. P. Satyanarayana Raju,
Aged about 63 years, Retd. Station Master,
R/o. H.No.27-17-18, Flat No.401,
Sri Surya Towers, Murthy Raju College Road,
ASR Nagar, Bhimavaram – 534 202, AP.

2. U. Veeranjaneyulu, S/o. Venkateswara Rao,
Aged about 61 years, Retd. Station Superintendent,
R/o. D.No.21-11-14, Gadde Baburao Road,
Madhura Nagar, Vijayawada – 520 011.

3. Kuppala Jawahar Babu, S/o. K. Koteswara Rao,
Aged about 63 years, Retd., Station Superintendent,
R/o. D.No.7-28-19/FF 101, Varun Heights,
Mahalakshmi Nagar – 2, Near Kimberley School,
Tadepalligudem.

4. G. Krishna Prakash, S/o. G. Prasad,
Aged about 61 years, Retd. Station Superintendent,
R/o. Flat No.501, Saitowers, 3, Joji Nagar,
Bhavanipuram, Vijayawada – 520 012.

...Applicants

(By Advocate : Sri G Trinadha Rao)

Vs.

1. Union of India rep. by
The Secretary Railway Board,
Ministry of Railways,
Rail Bhavan, New Delhi.

2. The General Manager,
South Central Railway, Rail Nilayam,
3rd floor, Secunderabad – 500 025.

3. The Principal Chief Personnel Officer,
South Central Railway, Rail Nilayam, 4th floor,
Secunderabad – 500 025.

4. The Divisional Railway Manager,
Vijayawada Division,
South Central Railway, Vijayawada.

....Respondents

(By Advocate: Sri T. Hanumantha Reddy, SC for Railways)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:



2. The OA is filed seeking a direction for grant of notional increment, which fell due on a date subsequent to their dates of retirement.

3. Brief facts of the case are that the applicants have superannuated on 30th June of different years. As the applicants retired the day before the due date of increment, they have not been sanctioned the increment citing the reason that the applicants were not in service on the date of the increment. Hence, the OA is filed.

4. The contentions of the applicants are that the Hon'ble High Court of Madras in W.P.No. 15732 of 2017 has granted the relief sought and as the applicants are similarly placed, they need to be granted the relief sought. They contend that this Tribunal disposed of similar OAs directing the respondents to grant the relief. They submitted representations, but of no avail.

5. Heard both the counsel and perused the pleadings on record.

6. A similar issue fell for consideration before this Tribunal in OA No.538/2020, which was disposed of on 26.08.2020 with a direction to the respondents therein to grant the benefit. Some other similar OAs were also disposed of by this Tribunal. It is brought to our notice that, upon the order

of this Tribunal in OA 538/2020 & similar OAs being challenged in the Hon'ble High Court of Telangana in WP No.20907/2020 & Batch, orders of the Tribunal have been suspended by the Hon'ble High Court on 03.12.2020. In view of the above development, the respondents are directed to consider grant of relief sought depending on the judgment of the Hon'ble High Court on the issue, as and when it is delivered.



With the above direction, the OA is disposed of, at the admission stage, with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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